

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA
UNSTARRED QUESTION NO. 164

TO BE ANSWERED ON MONDAY, NOVEMBER 29, 2021

Agrahayana 8, 1943 (Saka)

Loss Making PSUs

164. SHRI VELUSAMY P.: SHRI SHANMUGA SUNDARAM K.:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to recommend loss making PSUs identified for strategic stake sale for closure and will not wait endlessly and make repeated attempts to get a bidder, if so, the details thereof;
- (b) the steps taken by the Government regarding the assets of the PSUs and the fate of the employees in respect of PSUs closed abruptly without any bidder to revive;
- (c) the number of companies or PSUs identified for disinvestment and the period of pending disinvestment; and
- (d) the manner in which the Government will achieve the target of disinvestment?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE

(DR. BHAGWAT KISHANRAO KARAD)

- (a) New Public Sector Enterprise (PSE) Policy for AtmaNirbhar Bharat notified on 4th February, 2021, has provided outline of the process for deciding strategic sale or closure of PSEs on a case-to-case basis.
- (b) The Department of Public Enterprises (DPE) has issued guidelines dated 14th June, 2018 on closure of CPSEs, which stipulates that the Administrative Ministry/ Department of the CPSE (s) concerned will take steps, inter alia, on matters relating to disposal of movable and

immovable assets and offering VRS/VSS to employees. Copy of the guidelines is available on the official website of DPE (dpe.gov.in).

(c) The government, since 2016, has given 'in-principle' approval for strategic disinvestment of 35 CPSEs and/or Subsidiaries/ Units/ Joint Ventures of CPSEs, a list of which is annexed.

(d) The targets of disinvestment are achieved through transactions in the nature of Strategic Disinvestment of CPSEs, Initial Public Offer (IPO), Offer for Sale (OFS), Buyback of shares of CPSEs, etc. The execution and outcome of disinvestment transactions depends on the prevailing market conditions and investor interest.

(Lok Sabha Unstarred Question No. 164 for reply on November 29, 2021)

List of CPSEs and/or Subsidiaries/ Units/ Joint Ventures of CPSEs for which Government has given 'in-principle' approval for strategic disinvestment since 2016.

a) Ongoing Transactions being processed by DIPAM

1.	Project & Development India Limited
2.	Engineering Project (India) Limited
3.	Bridge and Roof Co. India Limited
4.	Central Electronics Limited
5.	BEML Limited
6.	Ferro Scrap Nigam Limited (subsidiary)
7.	Nagarnar Steel Plant of NMDC Limited
8.	Alloy Steel Plant, Durgapur [^] ; Salem Steel Plant; Bhadrawati Steel Plant - units of Steel Authority of India Limited
9.	Pawan Hans Limited
10.	Air India and five of its subsidiaries @
11.	HLL Lifecare Limited
12.	Indian Medicines Pharmaceuticals Corporation Limited
13.	(a) Bharat Petroleum Corporation Ltd (except Numaligarh Refinery Limited) (b) BPCL stake in Numaligarh Refinery Limited to a CPSE strategic buyer \$
14.	The Shipping Corporation of India Limited
15.	Container Corporation of India Limited
16.	Neelachal Ispat Nigam Limited (JV of four CPSEs and two State PSEs)
17.	Rashtriya Ispat Nigam Ltd.

[^] Transaction halted for the time being.

@ Strategic Buyer selected for Air India and AIXL. Transaction is at concluding stage.

\$ Transaction completed.

b) Transactions being processed by respective Administrative Ministries

18.	Various Units of India Tourism Development Corporation Limited
19.	Hindustan Antibiotics Limited
20.	Bengal Chemicals & Pharmaceuticals Limited

c) Transactions held up due to litigation

21.	Hindustan Newsprint Limited (subsidiary)
22.	Karnataka Antibiotics & Pharmaceuticals Limited

d) Transactions halted as the CPSEs recommended / approved for closure; or any other reason

23.	Hindustan Fluorocarbons Limited (subsidiary)*
24.	Scooters India Limited*
25.	Bharat Pumps & Compressors Limited*
26.	Hindustan Prefab Limited
27.	Units of Cement Corporation of India Limited#

*Subsequently Government approved for closure of the Company.

Transaction not feasible and the mines are being returned to the State Governments.

e) Transactions Completed

<u>S.No.</u>	<u>Name of CPSE</u>
28.	Hindustan Petroleum Corporation Limited
29.	Rural Electrification Corporation Limited
30.	HSCC(India) Limited
31.	National Projects construction corporation Limited
32.	Dredging Corporation of India Limited
33.	THDC India Limited
34.	North Eastern Electric Power Corporation Limited
35.	Kamrajar Port Limited